

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1277 of 2021

Haroon Ansari & othersPetitioners

Vrs.

The State of Jharkhand Opposite Party

.....

CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH

For the Petitioners : Mr. Ranjan Kumar Singh, Advocate

For the State : Mrs. Lily Sahay, A.P.P.

02 /26.03.2021 Learned counsel for the petitioners undertakes to remove the following surviving defects by 06.04.2021:

9(i) Rs.10/- A/fee wanting in Annexure-1

9(ii) page no. 12 appears to be faint. Hence. True F/C or T/C may be filed.

9(iii) pagination certificate at page -1 may be verified.

9(iv) Name of petitioner may be written below execution in vakalatnama.

9(v) U/s in para 1 may be verified.

9(vi) Designation of pending Court in Para 1 and Prayer may be verified.

Office to place the file for inspection and removal of defects on requisition being made within this time. Matter be listed under appropriate heading on 09.04.2021.

(Aparesh Kumar Singh, J.)